

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated : 15.7.05.

Registration No. CCP/15/05.

Poox Singh Applicant (s)

VERSUS

S.B. Dutt Respondent (s)

A copy of the ORDER dated 15.7.05 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

12.9.2005

Applicant by Shri R.R. Sharma.
Respondents by Shri M.N. Banerjee.
Heard the parties.

This CCP is filed by the applicant for non-compliance of the order of the Tribunal dated 10th January, 2005 passed in OA No. 753/2003, whereby the Tribunal set aside the impugned orders and the respondents were directed to consider the claim of the applicant in view of the observations made above within a period of three months. The learned counsel for the respondents has filed the reply and submitted that vide annexure R-2 dated 29.7.2005 the aforesaid order passed by the Tribunal on 10th January, 2005 have already been complied with. (J)

We have perused this order Annexure R-2 and find that the orders of the Tribunal have been duly complied with and this CCP has become infructuous. Accordingly, this CCP is dismissed as infructuous. The notices issued are discharged. However, the applicant will be at liberty to approach the Tribunal by filing a fresh OA if he still feels aggrieved and so advised.

Sd/-

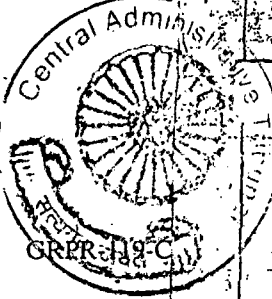
(Madan Mohan)
JM

Sd/-

(M.P. Singh)
VC

सत्य प्रतिलिपि

अनुभाग अधिकारी
के. प्र. अ. जबलपुर (उ.प्र.)



15/7/05